

latterly certain abuses have crept in in the actual working of this policy and the Government of India are going into that question thoroughly. They have invited the opinions of the various State Governments and some State Governments have given their reactions. We are awaiting proposals from other State Governments. As soon as those are received, we propose to go into this matter thoroughly and take necessary steps.

EXCESS ALLOTMENT OF HOUSES AND SHOPS

*834. **Shri B. C. Das:** Will the Minister of **Rehabilitation** be pleased to state:

(a) whether the Ministry of Rehabilitation invited in May, 1952, applications containing details of the cases of excess allotment of houses and shops along with postal orders of Rs. 20 liable to be forfeited if the information was found to be wrong;

(b) what was the result of this invitation:

(c) whether Government's attention has been drawn to a letter published in the *Times of India* (Delhi edition), dated, the 18th November, 1953, under the caption 'Sub-letting encouraged'; and

(d) if the allegations made in that letter are true, what action, if any, Government propose to take in the matter?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Yes.

(b) 536 applications pertaining to houses, tenements and shops constructed in the Rehabilitation Colonies in Delhi were received.

(c) Yes.

(d) The allegations made in that letter are incorrect. 476 applications have already been examined and the remaining 60 are under examination. Where it is proved that the sub-tenants have been paying rent to the allottees, they are not asked to pay the rent over again before their occupation is regularised. Rent is demanded from sub-tenants only in cases

where it is not proved that the sub-tenants have been paying rents to the allottees.

Shri B. C. Das: May I know why no action has been taken against the defaulters?

Shri A. P. Jain: I do not know, Sir, how this question arises. The question related to certain allottees who have sub-let their houses, where we were concerned with the allotments.

Shri B. C. Das: May I know whether they are demanding the entire rent instead of rent for the portion occupied by the sub-tenants?

Shri A. P. Jain: No; in cases where it is established that a part of the tenement has been sub-let we demand rent only for that portion which is sub-let.

DIRECTORS AND DEPUTY DIRECTORS IN I. AND B. MINISTRY

*835. **Shri S. C. Samanta:** Will the Minister of **Information and Broadcasting** be pleased to state:

(a) the number of departments that are under the Ministry and how many Directors and Deputy Directors are employed therein; and

(b) how many of the present Directors were appointed through U.P.S.C. and how many came to occupy the position by promotion?

The Minister of Information and Broadcasting (Dr. Keskar): (a) and (b). A statement furnishing the information is laid on the Table of the House. [See Appendix IV, annexure No. 35.]

Shri S. C. Samanta: May I know, Sir, how many Directorates were there in 1947?

Dr. Keskar: Sir, I will require notice to give the history of the directorates.

Shri Nanadas: From the statement it appears that two Directors were not selected by the UPSC nor were they promoted. May I know how they have been appointed?